

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No. 6213 of 2001

State of Maharashtra and Ors.Appellant (s)

Versus

Motiram and Anr.Respondent (s)

With C.A. Nos. 6214 to 6234 of 2001.

Date : 31-07-2003 This appeal was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE S.B. SINHAFor Appellant (s)Mr. S.S. Shinde, Adv.  
Mr. Mukesh K. Giri, Adv.For Respondent (s)  
No. 1 in CA 6213,  
6220-22, 6226-27 &  
6229Mr. S.M. Jadhav, Adv.

For sole res. in CA 6223Mr. S.M. Jadhav, Adv.

No. 1 in CA 6218-19,  
6224, 6233-34Mr. Naresh Kumar, Adv.UPON hearing counsel the Court made the following  
O R D E RThe civil appeals are dismissed as having  
become infructuous.(Alka Dudeja) (Suraj Parkash)  
Court Master Court Master

[Signed order is placed on the file.]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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O R D E R

It is not disputed that by efflux of time, these appeals have rendered infructuous. Leaving of question of law to be decided in an appropriate case, these appeals are dismissed as having become infructuous.

.....CJI.

.....J.  
(K.G. Balakrishnan)

.....J.  
(S.B. Sinha)

New Delhi,  
July 31, 2003.